

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-114/2007

In the matter of :

Mrs. Sonia Khosla

Vs.

Montreaux Resorts (P) Ltd &

.. PETITIONER

.. RESPONDENT

SECTION :

Under Section 397-398

Order delivered on 08.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor : : Mr. Anand M. Mishra, Advocate for R-2 to 4
And R-6 to 8.

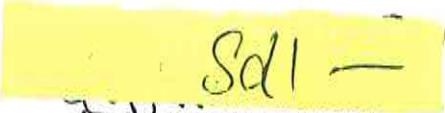
For the Intervener :

ORDER

None appears for the petitioner. Ld. Counsel for the respondent is present and states that the matter is coming up for hearing in the 2nd week of Feb, 2018 before the Hon'ble NCLAT.

Taking into consideration the said representation, the matter is adjourned to 08.3.2018.

List on 08.3.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
08.2.2018